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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.50/2003 in OA No.1355/2002

New Delhi, this the 25th day of March, 2003

Hon'ble Shri Govindan S. Tampi, Member(A)  
Hon'ble Shri Shanker Raju, Member(J)

T.C.Kaushik  
Intelligent Bureau  
Amritsar (Punjab)

(Shri Yogesh Sharma, Advocate))

Applicant

versus

Union of India & Others .. Respondents

ORDER(in circulation))  
Shri Govindan S. Tampi

RA 50/03 seeks to have the Tribunal's order, dated 8.1.03 in OA 1355/02 recalled and reviewed.

2. We have considered the matter. OA filed by the applicant against the imposition of penalty on him, by the disciplinary authority, was disposed of on 8.1.03, with the following directions:

"3. However, in the interest of justice, we dispose of the present OA with a direction to the respondents to ensure that the appeal is disposed of within a period of three months from today, the 8th January, 2003 by passing a detailed and speaking order. Needless to say the applicant shall be at liberty to approach the Tribunal again, if he is still aggrieved. No costs."

Review applicant seeks that the above order be recalled and reviewed, as the OA had been filed six months after the appeal was filed and as the applicant had not asked for disposal of the appeal. The plea of the review

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applicant is not acceptable. When the matter was already under consideration before the statutory appellate authority, the proper course would only have been to direct its disposal within a time frame. Our order was only to that effect. The applicant is instead seeking to re-argue the case. The same would not fall within the scope of Section 22(3)(f) of the AT Act, 1985 read with order 47, rule 1 CPC. The same is also barred by a catena of decisions of the Hon'ble apex court

3. Review application, having no merit, fails and is dismissed in circulation.

S. Raju  
(Shanker Raju)  
Member(A)

(Govindaraj S. Tampi)  
Member(A)

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